

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-1032/ND/2018

IN THE MATTER OF:

M/s. Punjab National Bank (International) Ltd.

...PETITIONER

Vs.

M/s. Superior Industries Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 17.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)


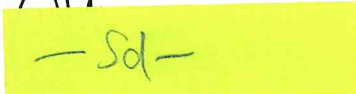
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Mithilesh Kumar Pandey, Mr. Krishnendu Datta, Advocates.



For the Respondent/Corporate-debtor :Mr. Anil K. Airi, Sr. Adv; Mr. Ravi Krishan Chandna, Mr. Mudit Ruhella, Mr. Manit Moorjani, Advocates.

ORDER

Heard the submissions made by the counsels for both the parties and after considering the convenience of the counsel the matter is now fixed to **23rd of September, 2021.**

**(Hemant Kumar Sarangi)
Member (T)**

**(P.S.N. Prasad)
Member (J)**